

[Mr. Deputy Speaker]

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Dipen Ghosh and P. Shiv Shanker from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted*

MR. DEPUTY SPEAKER: Now next item. Shri Somnath Rath.

(ii) **Extension of Time for Presentation of Report of Joint Committee.**

SHRISOMNATH RATH: I beg to move:

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

MR. DEPUTY SPEAKER: The question is:

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

*The motion was adopted*

*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Mr. Banatwalla, what you do is an irregular thing.

SHRIG.M. BANATWALLA (Ponnani): I had already given a Motion, for which I have given due notice. You tell me if my Motion is out of order. You do not say that. *(Interruptions)*

MR. DEPUTY SPEAKER: Already the Minister has assured you about it. What more do you want?

SHRIG.M. BANATWALLA: You tell me if my Motion is out of order. You can tell me so. You do not say that my Motion is out of order. You do not put it to the House. You do not give a proper assurance as I want it.

MR. DEPUTY SPEAKER: Under what rule are you moving? You give it in writing, saying under what rule you want to do it.

SHRI G.M. BANATWALLA: I have given you in writing. I have given you that Motion. I have moved that Motion also.

MR. DEPUTY SPEAKER: I have not seen it.

SHRI G.M. BANATWALLA: Have you not seen it? Then you do not know what is going on.

MR. DEPUTY SPEAKER: I have not received anything. You give the Motion.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad): When the Motion has been moved already, even then you are not allowing it. Is it proper?

[English]

SHRI G.M. BANATWALLA: I have given you the motion. I have already moved my Motion also.

MR. DEPUTY SPEAKER: You give it, and also say under what rule you want to move it.

SHRI G. M. BANATWALLA: There is my Motion, lying before you.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI: The hon. Speaker has himself stated and if you do not take it up even then, how can the House function in this manner?

[English]

SHRI G.M. BANATWALLA: You tell me if my Motion is out of order. That will be a different thing. You do not say that my Motion will not be taken notice of.

MR. DEPUTY SPEAKER: What is the Motion? You can move it. I will put it.

SHRI EBRAHIM SULAIMAN SAIT: Last evening you had said, while adjourning the House, that the discussion would continue. Where is the discussion? (Interruptions)

MR. DEPUTY SPEAKER: Already the Minister has said that after the two Bills are passed, they are going to take it up. (Interruptions)

SHRI G.M. BANATWALLA: If you are going to take up these two Bills first, we are not left with any time whatever thereafter. This is the trouble. Then, tomorrow we cannot take it up again, because the List of Business shows that tomorrow you shall first take up another Bill, and then you will take up the Punjab situation. That is the whole trouble. Again, this point goes to the last point of the agenda. I want to know why this discussion is being so scuttled, and divided into such small pieces that they lose their significance.

SHRI EBRAHIM SULAIMAN SAIT:  
rose

MR. DEPUTY SPEAKER: I want to say something. Take your seat. Mr. Banatwalla,

you have already said what you wanted to say. The Minister has also replied to it. I also said that we were going to take up that matter. If you are so insistent, and if you want to put your Motion now itself....(Interruptions)

SHRI G.M. BANATWALLA: Let the Minister say...(Interruptions)

MR. DEPUTY SPEAKER: The Minister has already said that after the two Bills are passed...(Interruptions)

SHRI G.M. BANATWALLA: The Minister has said that we have taken 1 hour 22 minutes on it, and that again we may get some time. Then again it goes to some other day.

MR. DEPUTY SPEAKER: What is the reason? If you insist on your motion being put before the House, I have no objection, because the Minister has already explained about it to you. I thought it would satisfy you. If you are not satisfied, then, what they told is that after the two Bills are passed, they are going to take it up. If you want to discuss it further, if you feel that it is not sufficient, if the House feel tomorrow also we can take it up. There are not so many items on the agenda. At that time also if you want, we can take it up.

SHRI G.M. BANATWALLA: We will watch the attitude.

MR. DEPUTY SPEAKER: That is what the Minister told. But I cannot give you an assurance that tomorrow it will be taken up; that is the thing. If you are satisfied with that, then I would like to leave it here and proceed further.

SHRI G.M. BANATWALLA: I leave it here.

MR. DEPUTY SPEAKER: O.K. Next item - a Bill to be introduced.